Laboratory in the Department of Physics on 1st November, 1980. The University has lodged a report with the Police and the matter is under investigation.

Information about the value of the stolen articles is being collected and will be laid on the Table of the Sabha in due course.]

काम के बदले अनाज कार्यक्रम के लिए चावल की सप्लाई

2499. **श्री कलराज मिश्र :** क्या **ग्रामीण पुर्ननिर्माण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार गेहूं की कमी को ध्यान में रखते हुए 'काम के बदले अनाज योजना' जिसे अब 'राष्ट्रीय ग्रामीण नियोजन कार्यक्रम' कहा जा रहा है, के अधीन धान (चावल) की सप्लाई करने का विचार रखती है ;

(ख) राज्य-वार आवंटित किये गये धान के कोटे का ब्यौरा क्या है ; और

(ग) क्या यह सच है कि कुछ राज्य सरकारों ने केन्द्रीय सरकार के इस प्रस्ताव का समर्थन किया है ?

†[**Supply of the rice for food-for-work programme**

2499. SHRI KALRAJ MISHRA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government propose to supply paddy (rice) under the 'food for work scheme' which is now being called 'National Rural Employment Programme' keeping in view the shortage of wheat;

(b) the details of paddy quota allotted State-wise; and

(c) whether it is a fact that some State Government's have supported this move of the Central Government?]

कृषि और ग्रामीण पुर्ननिर्माण मंत्रालय में राज्य मंत्री (श्री बालेश्वर राम) : (क) इस समय ऐसा कोई प्रस्ताव विचाराधीन नहीं है । तथापि, कुछ समय पहले एक सुझाव प्राप्त हुआ था कि जब किसी राज्य में भारतीय खाद्य निगम के पास स्टाक में चावल उपलब्ध नहीं हो तो उस समय काम के बदले अनाज कार्यक्रम के अन्तर्गत निर्माण-कार्यों के निष्पादन हेतु चावल के बदले धान सप्लाई किया जा सकता है । कार्यक्रम के अन्तर्गत धान उपलब्ध करने के लिए अनुदेश जिनमें इसका मूल्य आदि भी दर्शाया गया है, 21-4-1980 को जारी किये थे । इन अनुदेशों की एक प्रति संलग्न है ।

(ख) और (ग) प्रश्न नहीं उठता ।

कार्यक्रम के अन्तर्गत धान उपलब्ध कराने का अनुदेश

संख्या एम० 20011(79)/79-एफ० डब्ल्यू० पी०

भारत सरकार
ग्रामीण पुर्ननिर्माण मंत्रालय
कृषि भवन, नई दिल्ली,
दिनांक 21 अप्रैल, 1980

सेवा में,

काम के बदले अनाज कार्यक्रम के सभी कार्यान्वियन अधिकारी ।

विषय : काम के बदले अनाज कार्यक्रम के अन्तर्गत धान का उपयोग ।

महोदय,

मुझे यह कहने का निदेश हुआ है कि कुछेक राज्य सरकारों ने यह सुझाव दिया है कि जब किसी राज्य में भारतीय खाद्य निगम के पास स्टाक में चावल उपलब्ध न हो तो उस समय काम के के बदले अनाज कार्यक्रम के अन्तर्गत निर्माण कार्यों के निष्पादन के लिए साधारण किस्म का धान सप्लाई किया जाना चाहिए । इस मामले पर वित्त मंत्रालय, खाद्य विभाग आदि के परामर्श

†[ ] English translation.

से विचार किया गया है और यह निर्णय किया गया है यदि राज्य सरकार ऐसा चाहती है तो भारतीय खाद्य निगम अथवा राज्य के स्टाकों से धान का बंटन करने के लिए कोई आपत्ति नहीं होगी। तथापि, काम के बदले अनाज कार्यक्रम के अन्तर्गत उपयोग किए जाने के लिए केवल साधारण किस्म का चावल ही ग्राह्य है इसलिए भारतीय खाद्य निगम द्वारा साधारण किस्म के रूप में केवल वर्गीकृत धान ही जारी किया जाना चाहिए।

साधारण किस्म के धान का प्रेषण मूल्य 94/- रु० प्रति क्विंटल होगा तथा अतिरिक्ता की गणना करने की दर 84/- रु० प्रति क्विंटल होगी। यदि राज्य के स्टाकों के धान का उपयोग किया जाता है तो राज्य सरकार को 94/- रु० प्रति क्विंटल की दर से भुगतान किया जायेगा बशर्ते कि यह भारतीय खाद्य निगम की साधारण किस्म के अनुरूप हो। यदि राज्य सरकार के स्टाकों से साधारण किस्म के अतिरिक्त किसी अन्य किस्म का उपयोग किया जाता है तो मूल्य के संबंध में भारत सरकर का अमोदन प्राप्त किया जाना चाहिए। राज्य सरकार काम के बदले अनाज कार्यक्रम हेतु वास्तविक रुप से उपयोग में लाए गए स्टाकों के लिए भारतीय खाद्य निगम से अधिप्राप्ति हेतु अनुषंगिक खर्चों के लिए भी पात्र होगी। विभिन्न खर्चों की वास्तविक राशि की व्यवस्था ग्रामीण पुनर्निर्माण मंत्रालय द्वारा राज्य स्टाकों से धान के उपयोग के लिए संस्वीकृति जारी किए जाने के पश्चात् भारतीय खाद्य निगम तथा संबंधित राज्य सरकार के परामर्श से खाद्य विभाग द्वारा की जायेगी।

भवदीय,

ह०

(वेनी कृष्ण शर्मा)

संयुक्त सचिव (ग्रा० रो०)

†[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) No such proposal is under consideration at present. However, a suggestion was received some time back that when rice was not available in stock with Food Corporation of India in any of the States, paddy may be supplied in lieu thereof for execution of works under the Food for work Programme. Instructions for issue of paddy indicating its price etc. under the programme were then issued on 21-4-1980. A copy of these instructions is enclosed.

(b) and (c) Question do not arise.

INSTRUCTIONS FOR ISSUE OF PADDY UNDER THE PROGRAMME

No. M. 20011(79)/79-FWP

GOVERNMENT OF INDIA

MINISTRY OF RURAL RECONSTRUCTION

Krishi Bhavan, New Delhi, dated 21st *April,* 1980

To

All Implementing Officers of Foor for Work Programme.

SUBJECT:—*Utilisation of Paddy under Food for Work Programme.*

Sir,

I am directed to say that some of the State Governments, have suggested that when rice is not available in the stock with Food Corporation of India in any of the State, the paddy of the common variety should be supplied for execution of the works under Food for Work Programme. The matter has been considered in consultation with the Ministry of Finance, Deptt. of Food etc. and it has been decided that there would be no objection to the release of paddy, if the State Government so desire either from the F.C.I. or from the State stocks. However, as only the common variety of rice is permissible to be utilised under Food for Work Programme, only the paddy classified as common variety of F.C.I. should be issued.

The issue price for the common

†[ ] English translation.

variety of paddy would be Rs. 94 per quintal and the rate for calculating additionality shall be Rs. 84 per quintal. In case the paddy from State's stocks is utilised, the payment to the State Government will be made at the rate of Rs. 94 per quintal provided it conforms to the common variety of the Food Corporation of India. In case any variety other than the common variety is utilised out of the State Government stocks, aproval of Government of India should be obtained with reference to the price. The State Government would also be entitled for procurement incidentals from the F.C.I. for the stocks actually utilised for the Fod for Work Programme. The actual uantum of the incidentals will be settled by the Department of Food in consultation with the F.C.I. and the State Government concerned after sanction for utilisation of paddy from the State stocks is issued by the Rural Reconstruction Ministry.

Yours faithfully,
Sd./- B. K. SHARMA,
Jt. Secy. (RE)]

Decaying of Konark Sun Temple

2500. SHRI SHIVA CHANDRA JHA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Konark Sun Temple at Bhubaneshwar is decaying; and

(b) if so, the details thereof and the steps so far taken by Government to preserve this temple?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b) The Sun temple at Konark being located in the coastal region is exposed to the actions of weathering agencies such as rain, sun, humidity, fluctuation in temperature, attretion by sand laden winds and saline conditions. As such decaying of the fabric of structures is a natural phenomenon.

Preservation of the temple is being carried out by the Archaeological Survey of India in accordance with the internationally accepted norms of archaeological principles and as per the recommendations of the committee of experts set up by the Government.

Khudabaksha Oriental Public Library, Patna

2501. SHRI SHIVA CHANDRA JHA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Government have instituted an enquiry into the mismanagement of the Khudabaksha Oriental Public Library, Patna; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) No, Sir.

(b) Does not arise.

Rehabilitation of foot-path dwellers in the cities of Calcutta, Bombay, *Delhi and Madras*

@2502. SHRI SHIVA CHANDRA JHA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have any plan under their consideration for the rehabilitation of the foot-path dwellers in the cities of Bombay, Calcutta, Delhi and Madras;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) The Slum Clearance|Improvement, which was started in the Central Sector in May, 1956 and is being operated as a State Sector Scheme with effect from 1-4-1969, permits construction of night-shelters in towns and cities

@Previously Unstarred Question 2279 transferred from the 15th December, 1980.